Statement

Main modifications incorporated in the guidelines for irrigation projects

- Detailed Project Report (DPR) submission and appraisal process are to be done only through web-enabled e-PAMS system to reduce postal or other communication delays.
- DPR preparation by the Project Authority has to be undertaken in a consultative mode with CWC which reduces deficiencies in the DPR before its submission to CWC.
- Project Authority needs to furnish a certificate indicating that the DPR has been prepared in a consultative mode with the specialized Directorates of CWC.
- Project Authorities will get aspects pertaining to CSMRS/MoAG&FW/CGWB examined from the respective agencies before submitting the DPR to CWC leading to fast track examination of the DPR.
- The time line for completion of examination/appraisal process has been fixed.
- In case the statutory clearances/concurrences such as Environment, Forest clearances from MoEF&CC, clearance of R&R plan of tribal population from MoTA, the State Finance Concurrence (SFC) etc., are pending, the Advisory Committee may accord conditional acceptance to the project.

Construction of dam on Mahanadi by Chhattisgarh Government

2457. SHRI PRASANNA ACHARYA: Will the Minister of JAL SHAKTI be pleased to state:

(a) number of water arresting structures that have been constructed/proposed for construction by Chhattisgarh Government across Mahanadi and its tributaries;

(b) whether Chhattisgarh Government has obtained clearance/concurrence from Central Government and Odisha Government prior to construction of such structures on the inter-State river basin of Mahanadi;

(c) whether Chhattisgarh Government has considered the lower riparian requirement of Odisha in Mahanadi water while planning its water sector development on Mahanadi basin; and

(d) whether Chhattisgarh Government in its planning on Mahanadi basin has considered the guidelines of Ministry of EF&CC for minimum downstream environmental flow, if so, the quantity of flow proposed to be furnished?

THE MINISTER OF STATE IN THE MINISTRY OF JAL SHAKTI (SHRI RATTAN LAL KATARIA): (a) to (b) Water Resources Projects are planned, funded, executed and maintained by the State Governments themselves as per their own resources and priority. In order to supplement their efforts, Government of India provides technical and financial assistance to State Governments to encourage sustainable development and efficient management of water resources through various schemes and programmes such as Accelerated Irrigation Benefits Programme (AIBP), Surface Minor Irrigation (SMI) etc. under Pradhan Mantri Krishi Sinchayee Yojana (PMKSY). Under the SMI scheme of PMKSY (HKKP), one cluster of 147 SMI schemes from the State of Chhattisgarh was included in FY 2013-14 for the release of Central Assistance. Estimated cost of the scheme is ₹ 722.17 crore with a planned irrigation potential creation of 50513 hectare. So far, ₹ 200.37 crore has been released as Central Assistance (CA).

Central Water Commission (CWC) under Ministry of Jal Shakti carries out techno-economic appraisal of major (command area more than 10000 hectare) and medium (command area more than 2000 hectare and less than 10000 hectare) irrigation projects which are planned on Inter-State river/river basins. List of medium and major irrigation projects of Chhattisgarh approved and accepted by Technical Advisory Committee (TAC) of Ministry of Jal Shakti is given in Statement (*See* below). As per the information received from Government of Chhattisgarh 2365 projects have been constructed and 1802 projects have been proposed by the State of Chhattisgarh in Mahanadi Basin.

(c) and (d) As per the claim submitted by Odisha to the Ministry through complaint dated 19.11.2016 under Section 3 of the Inter State River Water Dispute (ISRWD) Act, 1956, the requirement of water by Chhattisgarh for the purposes of existing, ongoing and future irrigation, industrial use and domestic projects of Chhattisgarh will be to the extent of 33.89 BCM. In this complaint Government of Odisha raised issues like quantum of minimum flow in Hirakud dam, surplus flow and shares of States in minimum and surplus flows.

In the meanwhile, Government of Odisha filed Original Suit No. 1/2017 before Hon'ble Supreme Court for restraining Government of Chhattisgarh from continuing construction and operation of six industrial barrages and taking up any future project.

The Original Suit was disposed off in the final hearing on 23.01.2018 with directions to the Central Government to constitute Water Dispute Tribunal for adjudication of the water dispute between the concerned States within a period of one month from the date of order. Accordingly, the Central Government has constituted Mahanadi Water Disputes Tribunal *vide* Gazette Notification dated 12.03.2018 for adjudication of water disputes. Presently, the matter is sub-judice before the Hon'ble Tribunal.

Statement

List of projects of Chhattisgarh approved and accepted by TAC of Ministry of Jal Shakti

Sl. No.	Meeting Number	Date of Meeting	Project Name
1	2	3	4
1.	80th	07.02.2003	Mahanadi Reservoir Project
2.	80th	07.02.2003	Sutiapat Irrigation Project
3.	81st	04.08.2003	Mongra Irrigation Project
4.	82nd	19.02.2004	Minimata (Hasdeo) Bango Multipurpose Project (Revised)
5.	90th	26.09.2007	Mahanadi Reservoir Project (Revised)
6.	95th	20.01.2009	Kelo Irrigation Project
7.	98th	09.07.2009	Minimata (Hasdeo) Bango Multipurpose Scheme (Revised)
8.	99th	24.08.2009	Koserteda Irrigation Project (Revised)
9.	104th	12.05.2010	Karra Nalla Irrigation Project
10.	104th	12.05.2010	Ghumariya Nalla Irrigation Project
11.	104th	12.05.2010	Sutiapat Irrigation Project (Revised)
12.	105th	25.06.2010	Khrung Tank Project-ERM
13.	106th	16.09.2010	Maniyari Tank Project - ERM
14.	115th	24.07.2012	Minimata (Hasdeo) Bango Project
15.	130th	30.09.2016	Arpa Bhaisajhar Barrage Project